

BEFORE THE APPELLATE TRIBUNAL FOR ELECTRICITY
Appellate Jurisdiction, New Delhi

Interlocutory Application No. 12 of 2007
AFR No. 100 of 2007

Dated : 22nd May, 2007

Coram : Hon'ble Mr. A. A. Khan, Technical Member
Hon'ble Ms. Justice Manju Goel, Judicial
Member

IN THE MATTER OF:

Uttar Haryana Bijli Vitran Nigam Ltd.

Shakti Bhawan, Sector-6,

Panchkula.

Applicant

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Versus

Haryana Electricity Regulatory Commission

SCO-180, Sector-5,

Panchkula – 134 109,

Haryana

Respondent

Present Counsel for the applicant : Mr. Neeraj Jain, Advocate
Mr. Vikrant Hooda,
Advocate

Mr. Deepak Chopra,
Superintending Engineer
(Commercial), UHBVNL

O R D E R

This appeal is one of the eighteen appeals against the Impugned Order of the Haryana Electricity Regulatory Commission dated 17.02.2002. In all the eighteen appeals applications for condonation of delay have been preferred. All these applications are based on the same facts. The interlocutory application No.10 of 2007 in AFR No. 99 of 2007, for condonation of delay, has been dismissed vide an order recorded in that appeal today.

The present Interlocutory Application No. 12 of 2007, for condonation of delay, is also accordingly dismissed and the appeal is rejected.

(Mrs. Justice Manju Goel)
Judicial Member

(Mr. A. A. Khan)
Technical Member